## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



O.A.No.2458/98

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J) Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 20th day of September, 2000

LATA VIJAY KUMAR JUNIOR STENOGRAPHER DIRECTOR'S OFFICE INDIAN AGRICULTURAL RESEARCH INSTITUTE NEW DELHI - 110 012. VS.

APPLICANT.

- 1. INDIAN AGRICULTURAL RESEARCH INSTITUTE REPRESENTED BY ITS JOINT DIRECTOR I.A.R.I. NEW DELHI- 110 012.
- 2. THE SECRETARY INDIAN COUNCIL OF AGRICULTURAL RESEARCH KRISHI BHAVAN NEW DELHI- 110 001.
- 3. SH.K.R.SUNDARESAN JUNIOR STENOGRAPHER DIRECTOR'S OFFICE INDIAN AGRICULTURAL RESEARCH INSTITUTE NEW DELHI - 110 012.
- 4. SH.RAKESH DUBAY JUNIOR STENOGRAPHER DIRECTOR'S OFFICE INDIAN AGRICULTURAL RESEARCH INSTITUTE NEW DELHI - 110 012.
- 5: SMT.POONAM MAKHIJA JUNIOR STENOGRAPHER DIRECTOR'S OFFICE INDIAN AGRICULTURAL RESEARCH INSTITUTE NEW DELHI - 110 012.
- 6. SH. HARPAL S. VERMA JUNIOR STENOGRAPHER DIRECTOR'S OFFICE INDIAN AGRICULTURAL RESEARCH INSTITUTE NEW DELHI - 110 012.
- 7. SMT.RAJ.K.GULATI JUNIOR STENOGRAPHER DIRECTOR'S OFFICE INDIAN AGRICULTURAL RESEARCH INSTITUTE NEW DELHI - 110 012.

- 8. SH.GOPAL PURI JUNIOR STENOGRAPHER DIRECTOR'S OFFICE INDIAN AGRICULTURAL RESEARCH INSTITUTE NEW DELHI - 110 012.
- 9. SMT.ASHA ARORA
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.
- 10.SMT. USHA SEHGAL
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.
- 11.SMT.VIPIN KHANNA
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
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- 12.SMT.SUMAN MALIK
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
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- 13.SH.A.K.JAIN
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.
- 14.SMT.KOMAL MADAN
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
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- 15.SMT.INDERJIT KAUR
  JUNIOR STENDGRAPHER
  DIRECTOR'S OFFICE
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  NEW DELHI 110 012.
- 16.SMT.ASHA CHOPRA
  JUNIOR STENDGRAPHER
  DIRECTOR'S OFFICE
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- 17.SMT.SUSHMA
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.

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- 18.SH.SATENDER SINGH
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.
- 19.MISS SUNITA.R.
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.
- 20.SMT.SUNITA SHARMA
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.
- 21.SMT.LEENA VOHRA
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
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- 22.SH.BIRENDER.S.
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.
- 23.SH.CHATURDEV
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.
- 24.SH.SHANKER KUMAR
  JUNIOR STENDGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.
- 25.MISS SUNITA TIWARI
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.
- 26.MISS USHA KIRAN
  JUNIOR STENOGRAPHER
  DIRECTOR'S OFFICE
  INDIAN AGRICULTURAL RESEARCH INSTITUTE
  NEW DELHI 110 012.

... RESPONDENTS.

(By Ms. Geetanjali Goyal, Advocate for the official respondents . No. 24 in person.)

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## ORDER (Oral)

By Shri Govindan S. Tampi, Member(A):

The applicant is a Junior Stenographer in the Indian Agricultural Research Institute, Delhi (coming under ICAR) who joined service on 23.8.1985. She had sought transfer from IARI to CMFRI, Cochin which is also under the control and jurisdiction of the ICAR. While she was transferred on 18.12.1996, the order had following stipulation attached to it. "She will be ranked junior to all existing Junior Stenographers working at this institute." Accordingly she was posted to CMFRI vide letter dated 18.12.1996 and her name was placed as the junior most in the grade of Junior Stenographers' seniority list in the CMFRI. However on 11.3.1997 she sought repatriation to the IARI which was granted and she rejoined in IARI accordingly. that time her seniority was placed at the bottom in the IARI. By circular No.13-3/76-P.II dated 11.8.1997 the first respondent issued the provisional seniority list of the Junior Stenographers working under it as on 1.1.1997, wherein the applicant's name was shown as junior most in the grade of Junior Stenographer. Thereafter she had represented against the said seniority list on 4.9.1997. She was granted a restoration of original seniority in IARI vide letter dated 16.10.1997 which was subsequently withdrawn on On the result she had been placed once 6.11.1997. again as a junior most in the cadre of Junior Stenographers in the IARI and persons juniors to were placed above her which resulted delay in promotion. The applicant pleads that though she given the original seniority on the basis of



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direction given by ICAR, this has not been given effect to and she contest the same.

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- 2. None appears for the applicant either in person or through her counsel even on second call. Since this is a matter of 1998, we have decided to hear and dispose of the matter finally in terms of Rule 15 of CAT (Procedure) Rules, 1987. Learned counsel for the respondents is present.
- Geetanjali Goyal, learned counsel for Ms. the official respondents states that the applicant has case at all as no her transfer is of inter basis and therefore in terms of institutional the instructions she could have been placed correctly only bottom of the list of the persons in at the category. Αt the same time, she was fair enough attention the letter at Annexure bring to our VII issued by the Under Secretary, ICAR addressed to Director, IARI which reads as under:

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has reference to the representation "This Mrs. Latha Vijaykumar, Jr. Stenographer (addressed to Secretary, ICAR) dated 19.11.1997 and the IARI letters No.7-84/85 P-II dated 10.12.1997 24.12.1997 on the subject cited above. The issues raised by the representationist as well as the factual position as brought out in the above cited letters of have been considered carefully sympathetically. The competent authority, taking into consideration the totality of the circumstances has, as a special case, agreed to/approved the, request for restoration of the original seniority of Mrs. Latha Vijakumar and for withdrawing the circular dated 6.11.1997 in this regard.

4. The learned counsel for the respondents states that the Indian Council for Agricultural Reearch (ICAR) was not competent to issue directions in respect of the service matters of the IARI and it

should have been considered only by the Heads of the concerned Institutes and therefore this matter also referred back to the ICAR by letter dated 16.7.1997. Therefore her contention is that Council's letter should not be considered as an authority for permitting the restoration of the seniority.



We have given careful consideration to the matter and we are convinced that the applicant made a case on the basis of the records. Her transfer from IARI to CMFRI and back to IARI were ordered the concerned authorities competent to do so. In terms of the transfer of inter institutional basis. instructions are that the persons who are seeking transfer on their own request shall be placed at the bottom of the list of the persons similarly placed in the organisation whereto they they are posted. being the case, the applicant's name has placed at the bottom of the Junior Stenographers of CMFRI at first and then of IARI on her retransfer. The fact however, remains that the ICAR which the controlling authority for both IARI and CMFRI, had after considering all the facts and circumstances of the case of the applicant in her representation, on 26.6.1998 directed that she be given her original seniority. The letter subsequently written by the IARI to ICAR has not been replied to by the Council as they felt their decision was correct. Therefore, restoration of the applicant's seniority was therefore correctly ordered the action taken subsequently by the order to revise it was not proper.

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6. In the above circumstances, the OA succeeds and is accordingly allowed. The impugned order 12.5.1998 is quashed. The respondents are directed to restore to her, the original seniority with consequential reliefs if any. If the implementation of the order, affects the rights of any one they may be also put an notice. No order as to

(GOVINDAN S. TAMPI)

MEMBER(A)

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(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

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